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LD-VC-CRI- 67-2020

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CRI- 67-2020

Vinod Kumar

..... Applicant

Versus

State of Goa

Thr. LPSI,

Margao Town Police Station

and anr.

..... Respondents

Mr. A. V. Pavithran, Advocate for the Applicant.

Mr. Pravin Faldessai, Addl. Public Prosecutor for the Respondents.

CORAM: DAMA SESHADRI NAIDU, J.

DATE: 16th December 2020.

ORDER:

The petitioner is the sole accused in Crime No.85/2019 for the alleged offence under sections 354, 354-A, and 506-II of I. P.C. The case is pending before JMFC "D" Court, Margao. The petitioner has come to this Court with a grievance that he is a politician with potential and this false case has affected his reputation and career as well. If the Trial Court could dispose the case expeditiously, he may regain his reputation and resume his political

journey.

2. In the above context, Shri Pavithran, the learned counsel for the

petitioner, points out that the very complainant, a lady hailing from the

same State, that is Kerala, has left the country for good and settled in the

U.S.A. Despite numerous opportunities given by the Court, the prosecution

could not secure her presence to be examined as a witness. According to

him, the prospects of her coming back and deposing before the Court are very bleak.

- 3. Though the matter was listed yesterday, the Trial Court again adjourned it to 4th February 2020. With just a couple of witnesses remaining to be examined, this Court may, Shri Pavithran pleads, direct the Trial Court to conclude the trial at the earliest.
- 4. In response, Shri Faldessai, the learned Additional Public Prosecutor, submits that the petitioner's insistence on the trial Court's completing the trial and disposing of the matter in one month is quite a tall order. This Court may have to consider, points out Shri Faldessai, the work pressure the Trial Court faces. Nevertheless, he has submitted that the prosecution has always been cooperating and that they will make all efforts to see that the matter is disposed of early.

Under these circumstances, without adverting to the merits, I dispose of this Criminal Writ Petition with a direction to the Trial Court to expeditiously hear the matter and to dispose it of, preferably, in three months, after it receives a copy of this judgment.

DAMA SESHADRI NAIDU, J.

AP/-